GOVERNMENT OF INDIA MINISTRY OF FINANCE

DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA

UNSTARRED QUESTION NO. 1839

ANSWERED ON TUESDAY 5th AUGUST, 2025/14 SRAVANA, 1947 (SAKA)

CVC CASES AGAINST BANK EMPLOYEES

1839 # SHRI RAMJI LAL SUMAN:

Will the Minister of FINANCE be pleased to state:

- (a) the number of cases which have been forwarded by the Central Vigilance Commission (CVC) to investigate against bank employees in the last three years; and
- (b) the details of actions taken on the complaints of corruption received by the department from the CVC in the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) The number of cases forwarded by the Central Vigilance Commission (CVC) to the Public Sector Banks (PSBs), IDBI Bank Ltd., Small Industries Development Bank of India (SIDBI) and National Bank for Agriculture and Rural Development (NABARD), which are under the administrative control of this Department, during the last three years are as under:

Year	Number of cases
2022	11
2023	19
2024	10

(b) The Department takes appropriate action on the complaints of corruption received from CVC in accordance with CVC's Vigilance Manual and instructions issued by the Department of Personnel and Training (DoPT) from time to time. Further, in Public Sector Banks, such complaints are investigated by deputing suitable ranked investigating officer. On receipt of investigation report, the Staff Accountability Examination is done by the Competent Authority, who gives views on the alleged lapses, if any, attributed against the erring official(s) of the Bank. In case of actionable lapses, the same are placed before the Internal Advisory Committee (IAC) of the Bank. The IAC give their views on existence of Vigilance/Non-Vigilance overtone against the concerned erring official(s), and submits the same to Chief Vigilance Officer (CVO)

of the Bank. Afterwards, the CVO tenders his/her views on Vigilance/Non-Vigilance overtone, and conveys the same to the Disciplinary Authority (DA). Subsequently, the DA in the Bank takes appropriate disciplinary action against the concerned Bank employee(s) in accordance with CVC/DOPT guidelines and banks' service and disciplinary rules.
